

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.11 (ND)/2010  
RT No.20/2016**

Mr. Pawan Kumar

...Petitioner

Versus.

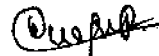
M/s Newtech Agro Products Pvt. Ltd. & Ors.

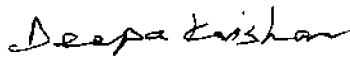
...Respondents

Present: Mr. Rakesh Kumar Advocate for Mr. Gaurav Mankotia,  
Advocate for petitioner.  
Mr. Arun Saxena, Advocate for respondents No.1 & 5 to 9.

Mr. Rakesh Kumar, Advocate appearing on behalf of Mr. Gaurav Mankotia, Advocate submits that Mr. Gaurav Mankotia had to go for attending cremation of a near relative of his Senior Counsel. The matter is also listed for 3<sup>rd</sup> February, 2017. The parties have not filed brief written submissions. The matter is now adjourned for arguments to 20.03.2017 instead of 03.02.2017.

It is directed that both the parties will file brief arguments, issue-wise by referring to the relevant dates, page numbers and the relevant documents in the same at least one week before the date fixed with advance copy to the counsel opposite. It is made clear that no further request for adjournment shall be entertained.

  
(Justice R.P. Nagrath)  
Member(Judicial)

  
(Deepa Krishan)  
Member (Technical)

February 02, 2017

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